

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1944 of 2021

Anil Kumar Singh Petitioner
 Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : None
For the State : None

Order No.02 Dated- 23.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

Apprehending his arrest in connection with Nimiyaghat P.S. Case No.104 of 2020 instituted under Sections 379, 414, 467, 468, 471, 420, 120B of the Indian Penal Code and Section 30 of the Coal Mines (Nationalization) Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner is the owner of a truck bearing registration No. JH 10AC 2555 and the driver of the said truck produced some suspicious documents and the vehicle was involved in transportation of coal to Uttar Pradesh instead of Siyaram Hard Coke, Giridih. It has been averred in the instant anticipatory bail application that the allegation against the petitioner is false. It has next been averred that the petitioner has no concern with the seized coal. It has also been averred that the vehicle was under the control of the driver. It has further been averred in para-12 of the instant anticipatory bail application that the petitioner has no criminal antecedent and it has next been averred that the petitioner is ready and willing to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M.- 1st Class, Giridih within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.10,000/-(Rupees ten thousand) as cash security** and on

furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M.- 1st Class, Giridih in connection with Nimiyaghat P.S. Case No.104 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/